43

- (ii) Full State Share of assistance should be released in one instalment immediately on approval of the Schemes by the State level Screening Committee.
- (iii) Utilisation certificates in support of the grants released during the previous year should be submitted in the prescribed form and manner by the target date.
- (iv) The guidelines of the Centrally Sponsored Scheme in regard to contributing the State Share of assistance on a matching basis should be strictly adhered to.
- (v) The Central and State shares of assistance srould be expended immediately after sanction and release thereof so that implementation of schemes could be completed by the end of the financial year.

## Revision of Electoral rolls in Assam

## \*116. SHRI BISWA GOSWAMI: SHRI CHATURANAN MISHRA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government propose to revise the Electoral rolls in Assam on the the basis of 1971 Electoral rolls as suggested by the Chief Election Commission for the ensuing Lok Sabha Elections; and
- (b) if not, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AFFAIRS AND COMPANY (SHRI JAGANNATH KAUSHAL): (a) and (b) Under Article 324 of the Constitution, the superintendence. direction and control of the preparation of the electoral rolls for, and the conduct of, all elections to Parliament and to the State legislatures, is vested in the Election Com-The Election Commission has mission. informed that on the basis of the consensus arrived at a meeting with the representatives of seven National Parties and Plains Tribals Council of Assam

convened by the Commission on 28-1-1984, the Commission has sent a communication to the Government of Assam for ascertaining whether the State Government would be able to undertake revision of the electoral rolls in the entire State by taking 1971 rolls as the basic document and bringing them uptodate. The matter is thus under correspondence between the Election Commission and the State Government.

## Supply of cooking gas to Kerala

- \*117. SHRI K. MOHANAN: Will the Minister of ENERGY be pleased to state:
- (a) whether Government are aware that Kerala State is facing acute shortage of cooking gas;
- (b) whether it is a fact that the supply of cooking gas to Kerala has been cut down to 50 per cent;
- (c) if so, what are the reasons therefor; and
- (d) what action has been taken to restore the regular supply of cooking gas to that State?

THE MINISTER OF ENERGY (SHRT SHIV SHANKAR): (a) Yes, Sir.

- (b) and (c) Consequent to the shutdown of Cochine Refinery due to the fire accident in March, 1984, supply of cooking gas to Kerala has been 60 to 70 per cent of the demand.
- (d) Relief supplies of LPG are being made to Kerala from Salem and Bangalore bottling plants. Normalcy is expected by September, 1984, when the Cochine Refinery will be recommissioned.

## Karnali Project

- \*118. SHRI ASHWANI KUMAR: Will the Minister of ENERGY be pleased to state:
- (a) What is the present stage of negotiations regarding Karnali project between Nepal, India and the World Bank;